



UTTARANCHAL  
UNIVERSITY  
DEHRADUN

NAAC  
GRADE **A+**



COMPETITION BROCHURE

# LAW COLLEGE DEHRADUN

FACULTY OF UTTARANCHAL UNIVERSITY

<sup>th</sup>  
*presents*  
**9 INTER-UNIVERSITY MOOT COURT COMPETITION**

ON  
**CONSTITUTIONAL LAW**

*Under The Aegis of*

**MOOT COURT SOCIETY, LAW COLLEGE DEHRADUN**



21st - 23rd February, 2025



[lcdmcs@uumail.in](mailto:lcdmcs@uumail.in)



[www.lcdmcs.in](http://www.lcdmcs.in)



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# UTTARANCHAL UNIVERSITY

## Who We Are?

Uttaranchal University has come a long way since its inception providing world-class multidisciplinary education.

Uttaranchal University is recognized by the UGC under sections 2(f) and 12 (B) of the UGC Act, 1956, and by other statutory bodies of the State and the Nation. The University has been promoted by Sushila Devi Centre for Professional Studies & Research, a society registered under the Societies Registration Act (1860). The University has been accredited with the prestigious "A+ Grade" by the National Assessment and Accreditation Council (NAAC). Uttaranchal University has become the first university in the State of Uttarakhand to receive "NAAC A+" Grade in the first cycle of Accreditation and thus created a history.

## About UU

This firmly positions the University among the top 5% HEIs of the nation. The University is undeterred in its mission to provide the best experiential learning to all its students whether regional, national or international, through multi-disciplinary teaching-learning, investing in research and innovation, and inculcating the essence of the above Sanskrit Shloka in its students for transforming lives.

Supported by MSME, Uttaranchal University has set up an Intellectual Property Facilitation Centre to assist industries across Uttarakhand and North India. The University is recognized as a distinguished MSME Host Institution and has received prestigious accolades for its commitment to research, innovation, and entrepreneurship.

## University's notable achievements



- Times Higher Education Impact Rankings 2024
- WURI Rankings in 2022, 2023 and 2024 consecutively



- UU was ranked fifth nationally and twenty-fifth internationally under UNSDG Goal 7- Affordable & Clean Energy by the Times Higher Education World Impact Rankings (A United Kingdom based World Ranking Agency).



- Sustainability Award by the International Council of Circular Economy
- UU's inclusion in the SDSN South Asia Network



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# LAW COLLEGE DEHRADUN

## Who We Are?

Our Law Programs provide an interdisciplinary understanding of law and the legal system on a global perspective. The Programs can be a great pathway to a legal profession and you'll gain important skills and expertise to sustain careers in law and judicial services as a Judge, Patent Attorney, Litigation lawyer, Corporate lawyer, National policy developer, or in research as the horizons have expanded with passage of time not limiting to court.

## About LCD

Law College Dehradun, a world-class institution imparting legal education, is the best and first independent Law College in Uttarakhand. It's one of the most sought-after destinations in the field of legal education in the state. The college has earned its reputation by producing many successful professionals, who are now working as top Judicial Officers, Corporate Lawyers, Criminal Lawyers, Legal Journalists, Legal Advisors, Academicians and Researchers, Public Prosecutors, Judge Advocates in Defense forces (JAG branch), Entrepreneurs and so on. The college offers a wide number of courses, including BA. LL.B. (Hons.), BBA. LL.B. (Hons.), LL.B. (Hons.), LL.M. and Doctoral Program in Law.

To channelize the energy of our young students in a creative direction, Law College Dehradun has a pool of student bodies. At Law College Dehradun, we focus on producing legal professionals with humanitarian propensity.

## LCD'S MISSION



- Provide a robust environment for budding lawyers to prepare and participate in experiential learning and enable their adaptability to the ever-changing legal world.
- Endeavour to prepare individuals, who are sensitive towards societal issues, and deprived and marginalized classes, to build an inclusive and meaningful society at large.



- Impart comprehensive legal education through various activities and panel discussions with leading luminaries across the nation to create future leaders with a dynamic personality to serve society at the local and global levels.
- Emphasis is given to innovative and vision-centred pedagogy to ensure high-quality and holistic education to create practice-ready lawyers with stellar professionalism and a commitment to the service of society.



# MOOT COURT SOCIETY

Moot Court Society, or the MCS, is the heart of Law College Dehradun, as is every Moot Court committee of a law college. Student-run, faculty-advised, and monitored, the MCS is constituted of three parts:

- The Patron (Dean of the college),
- The Faculty Advisory Board (composed of a group of law faculty from the college), and
- The most crucial and active part The Executive Board (The student members).

The Society is governed by its Constitution specially drafted with the intent to ensure the environment and attitude of legal professionalism.

The intent of the society, as envisaged in the Preamble of its Constitution, is to foster the interest of law students by encouraging and assisting them in developing, inter alia, legal acumen, research, and advocacy skills.

The Society organizes various Intramural Competitions each semester and at least one National Competition each year, in addition to other competitions. The society has a President and Vice-President, along with other officers to manage its administration and Convener along with Co-Convener to look after Competitions and Events. Special departments have been attributed to Training and Research within the society.



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# ABOUT THE COMPETITION

The Constitution of our country is the *Suprema Lex*, it is the law to which all laws surrender and must adhere. Law College Dehradun, Faculty of Uttaranchal University Law College Dehradun Moot Court Competition is an annually hosted national-level moot court competition based on Constitutional Law. This Competition is considered to be of great repute by the mooting circuits of the country. It is administered by the Moot Court Society of the college. Other than contributing to the field of Constitutional Law, this Competition serves as a channel through which young law students can showcase and hone Their advocacy skills.

The first edition of the Competition was won by NUJS, Kolkata; the second by National Law University, Jodhpur; the third edition was won by Hidayatullah National Law University; the fourth edition by Chanakya National Law University, Patna; the fifth edition by the Christ Deemed to be University, Bangalore ; the sixth edition by the Lloyd School of Law, Greater Noida the seventh edition by Army Law Institute Mohali, Punjab and eighth edition by Rajiv Gandhi National Law University, Punjab.

This year, once again, welcomes participation from the best law schools/colleges/universities of the country, with the expectation to chisel out the proficient lawyers and judges of the future.

# MESSAGE



## Message from President

**SHRI JITENDRA JOSHI**  
**PRESIDENT, UTTARANCHAL UNIVERSITY**

“The greatest leaders are not necessarily those who have the loudest voice or the most authority, but those who inspire others to achieve their best, guiding them through vision and shared purpose.”

We at Uttaranchal University, are dedicated to shaping the future of students by introducing innovative learning methods that go beyond the conventional learning. Our goal is envisaged in fostering an environment that not only nurtures the intellectual growth of the students but also sharpens their practical skills. The 9th Inter-University Moot Court Competition is an ideal platform for students to practically apply their legal knowledge and brush up their skills and abilities. This gives me immense pleasure to invite students from all around the country to draw on this ‘one of opportunity’ to participate and engage in an enriching experience, gaining invaluable insights and pragmatic application of their legal knowledge.

# MESSAGE

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## Message from Vice-President

**MRS. ANKITA JOSHI,  
VICE-PRESIDENT, UTTARANCHAL UNIVERSITY**

“True success is defined not just by personal achievements but by the positive legacy we leave behind. In the legal profession, this means advocating for those who cannot advocate for themselves and championing the principles of justice and equality.”

The 9th Inter-University Moot Court Competition provides a remarkable opportunity for participants to enhance their legal acumen and hone their advocacy skills. Moot Court Competitions play a pivotal role in shaping bright legal professionals by bridging the gap between theoretical knowledge and practical applications. Uttaranchal university is devoted to establish an enabling environment that encourages intellectual rigor and critical thinking. I extend my best wishes to all participants and trust that this competition will add value in their legal journey.



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## Message from Vice - Chancellor

**PROF. (DR.) DHARAM BHUDDI  
VICE - CHANCELLOR, UTTARANCHAL UNIVERSITY**

Challenges are the stepping stones to greatness. In every obstacle lies the opportunity for growth and innovation, pushing us beyond our limits to achieve what we once thought impossible which is also known as panch parmashwar.

The 9th Inter- University Moot Court Competition represents an important opportunity for law students to hone their legal reasoning and advocacy skills. Uttaranchal University remains steadfast in its mission to deliver a holistic education that prepares law students for the complexities of the legal profession. This competition not only stimulates but also further advances them in practical experience that will be indispensable in their future careers. We are certain that each participant will find this event both challenging and rewarding. My sincerest best wishes to all those who are involved in 9th Inter University Law College Dehradun Moot Court Competition



# MESSAGE

## Message from Pro Vice Chancellor

**PROF. (DR.) RAJESH BAHUGUNA,  
PRO-VC, UTTARANCHAL UNIVERSITY  
DEAN, LAW COLLEGE DEHRADUN  
PATRON, MOOT COURT SOCIETY**

"In the legal profession, challenges are abundant, but it is through facing these difficulties that we refine our skills and develop resilience, learning to navigate the complexities of the law with confidence and integrity."

The 9th Inter-University Moot Court Competition serves as an excellent platform for aspiring legal professionals to engage in rigorous intellectual exercises and demonstrate their advocacy skills. At Law College Dehradun, we are deeply committed to equipping our students with the knowledge and abilities essential for navigating the complexities of the legal field. This event is designed not only to refine participants' analytical and argumentation capabilities but also to prepare them for real-world legal challenges. I convey my sincere best wishes to all participants and organizers for a successful and impactful competition.



## Message from Executive Director

**PROF. (DR.) ABHISHEK JOSHI  
EXECUTIVE DIRECTOR- STUDENTS AFFAIRS & IT SERVICES  
UTTARANCHAL UNIVERSITY**

All the Law students across the country embark on a journey of joy, excitement, and profound learning as Law College Dehradun (LCD) orchestrates its flagship event, the 8th National Moot Court Competition. Following the resounding success of the 7th National Moot Court Competition, an event that encapsulated the essence of Morality, Fairness, Honesty, and Intellectual Prowess.

Participation in moot court competitions is a vital avenue for all law students, offering a comprehensive understanding of the Indian judicial system and a platform to hone the art of mooting. This program is meticulously designed to foster logical reasoning, persuasive skills, critical thinking, and other essential innovative abilities, providing invaluable support to young, ambitious minds. With this in mind, I extend my heartfelt wishes to the LCD organizing committee, esteemed faculty, and enthusiastic participants. Undoubtedly, this program will enrich the knowledge and skills of all participants, making it a truly worthwhile and transformative experience.





# MESSAGE

## Message from Chairperson, MCS

**PROF. (DR.) POONAM RAWAT**  
**PRINCIPAL, LAW COLLEGE DEHRADUN**  
**CHAIRPERSON, MOOT COURT SOCIETY**

“Success in the realm of law is not merely measured by the victories we achieve, but by our unwavering commitment to integrity, ethics, and the pursuit of truth which one can achieve by standing still in the face of adversity”

The 9th Inter-University Moot Court Competition reflects our commitment to promote excellence in legal education. This event provides participants with a distinctive platform to apply legal principles in practice while refining their researching and persuasive argumentation abilities.

As you engage in this enriching experience, remember that the competencies you cultivate here will be instrumental as you advance in your legal careers. I extend my best wishes for everyone for success and encourage you to participate.



## Message from Chief Executive Officer, MCS

**MS. ASHWARYA BANSAL**  
**CHEIF EXECUTIVE OFFICER, MOOT COURT SOCIETY**

“Empowering future leaders of justice through advocacy and excellence.”

On behalf of the Moot Court Society of Law College Dehradun, it gives me immense pleasure to invite you to the 9th edition of our Inter- University Moot Court Competition.

This competition has always been more than just a challenge; it is a shared journey where participants and organizers come together to create an unforgettable experience. With our enduring theme of the Constitution, we are thrilled to offer a platform for you to showcase your research, drafting, and advocacy skills. Our team is fully committed to making this edition a landmark in your law school career, and we look forward to welcoming you all to this celebration of legal excellence. May the best team triumph.





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# SPONSERS

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# Qualified Participants

## from 8th LCDNMCC, 2024

1. Chanakya National Law University
2. V. M. Salgaocar College Of Law
3. Central University of South Bihar
4. IMS Unison University
5. School of Law, Christ (Deemed to be University)
6. Law Centre II, Faculty of Law, Delhi University
7. Rajiv Gandhi National University of Law, Punjab
8. Guru Ghasidas Vishwavidyalaya
9. Symbiosis Law School, Pune
10. Himachal Pradesh National Law University, Shimla
11. Faculty of Law, University of Lucknow
12. Lloyd Law College
13. Amity law school
14. University Institute of Legal Studies, Panjab University
15. Prestige institute of management and research (department of law)
16. University of Petroleum and Energy Studies
17. Graphic Era Hill University
18. Swami Shukdevanand Law College
19. University of Mumbai Law Academy
20. Integrated School of Law, affiliated to Chaudhary Charan Singh University
21. Dharmashastra National Law University, Jabalpur
22. National Law Institute University, Bhopal
23. Teerthanker Mahaveer College Of Law And Legal Studies

# RULES AND REGULATION

## ADMINISTRATION AND GRIEVANCE REDRESSAL

## GENERAL RULES AND INFORMATION

- DATE AND VENUE OF THE COMPETITION
- LANGUAGE
- DRESS CODE
- ELIGIBILITY
- TEAM COMPOSITION

## MOOT PROBLEM AND CLARIFICATION

## REGISTRATION

- PRE MEMORIAL REGISTRATION
- POST MEMORIAL REGISTRATION

## DEFINATION

## MEMORIAL SUBMISSION

- SUBMISSION
- COMPENDIUM
- FORMAT OF THE MEMORIALS
- PENALTIES
- EVALUATION OF MEMORIALS
- QUALIFICATION OF MEMORIALS AND SEEDINGS
- EXCHANGE OF MEMORIALS

## RESEARCHER'S TEST

## ORAL ROUNDS - RULES AND GUIDELINES

- ORAL SUBMISSION
- EVALUATION OF ORAL ROUNDS
- ORAL ROUNDS AND TIME DIVISION

## STRUCTURE OF ORAL ROUNDS

- PRELIMINARY ROUND
- ADVANCED ROUNDS

## SCOUTING

## ACCOMODATION, FOOD AND CONVENANCE

## MISCELLANEOUS

## AWARDS

## TIMELINE

## I. ADMINISTRATION AND GRIEVANCE REDRESSAL

1. The Moot Court Society of the Law College Dehradun, faculty of Uttarakhand University shall function as the administrative body for all purposes of this Competition.
2. An Appellate Tribunal comprising of the Dean (Law), Principal (Law), the Chief Executive Officer of the Moot Court Society of Uttarakhand University and two other independent persons to be appointed by the Dean (Law) shall settle appeals from the decisions of the administrators. The decision of the Appellate Tribunal shall be final and binding.
3. The Competition shall be conducted in accordance with the rules mentioned herein under and the Participants are required to adhere to the same. It is clarified that any non adherence to the rules herein under by the participants shall be construed as an effective breach of the guidelines of the competition which shall lead to an immediate disqualification of such a team from the competition.
4. The competition shall be held from 21st February 2025 to 23rd February 2025, physically at Law College Dehradun, Uttarakhand University.

## II. GENERAL RULES AND INFORMATION

1. **DATE AND VENUE OF THE COMPETITION-** The competition will be held from 21st February 2025 to 23rd February 2025 at the campus of the Law College Dehradun, Uttarakhand University, Dehradun, Uttarakhand- 248007, India.
2. **LANGUAGE AND DRESS CODE** - The official language of the competition shall be English. The participants must adhere to standards of conduct and dress as high as those required of a lawyer engaged in the practice of law in India, however, the use of robes and/or collars is not permitted.
3. **ELIGIBILITY-** Students pursuing the three or five-year LL.B. course from any law school/college/university in India recognised by the Bar Council of India (hereinafter BCI) are eligible to participate. Students pursuing their LL.M. may also participate if they are not enrolled as advocates with the BCI. Institutions are entitled to nominate only one team.
4. **TEAM COMPOSITION** -Teams shall comprise a maximum of 3 (two designated as oralists and one as researcher) and a minimum of 2 (both designated as oralists) members. No additional person is allowed to accompany the team.
5. **ANONYMITY-** Each team shall be allotted a team code upon final registration. Teams are forbidden from disclosing their identities to the judges or other participating teams or anywhere in their written submission, and must only use their respective team codes for all correspondence for the purpose of this Competition except with the administrators. Disclosure of identity shall ensure immediate disqualification.

### III. MOOT PROBLEM AND CLARIFICATION

- Clarifications regarding the Moot Problem or the Rules may be requested online at [lcdmcs@uumail.in](mailto:lcdmcs@uumail.in) latest by 26 January, 2025.
- The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- The team must visit <https://tinyurl.com/IMCCMootProposition> for Moot problem of 9th IMCC .

### IV. REGISTRATION

#### PRE - MEMORIAL REGISTRATION

The team must register themselves before memorial submission with a fee of ₹2000/- ;link and QR code for same is <https://tinyurl.com/PREMEMORIALLCDNMCC>



#### POST- MEMORIAL REGISTARTION

The teams that qualify for the memorial knockout round are required to do final registration with a fee of ₹4000; link and QR Code for the same is <https://tinyurl.com/POSTMEMORIALANDTRAVELFORM>



## V. DEFINITIONS

- **“Organizers” and “Administrator”** means the Moot Court Society, Law College Dehradun, faculty of Uttarakhand University.
- **“Institution”** means any recognized Law School/ College or University.
- **“Participants”** means the speakers and the researcher of the Participating Team.
- **“Participating Team”** means the team which has registered itself for the competition as per the rules given below.
- **“Participating Institutions”** shall be presumed to be the parent institution of the participating teams.
- **“Moot Proposition”** means the official Moot Problem of the Competition, prepared by the Administrator and reviewed by externals and, supplemented, corrected, or clarified thereof.
- **“Memorial”** means the written pleadings of each team, submitted pursuant to these rules.
- **“Submissions”** means and includes Pleadings both oral and written, both on facts and on law.
- **“Pleadings”** means and include both written submissions in the Memorial and submissions made in the Oral Rounds .
- **“Bench”** means the Judges of the Oral Rounds of arguments collectively.
- **“Oral Rounds”** means a Team’s pleadings, comprising of both speakers, submitted orally before the Bench on behalf of either the Petitioner or the Respondent.
- **“Petitioner”** shall mean the one presenting the Petition to the Hon’ble Court.
- **“Respondent”** shall mean the party responding to the petition filed by the Petitioner before the Hon’ble Court.
- **“Rebuttals”** means the challenges presented by the Petitioner in response to the Respondent’s submissions.
- **“Sur-rebuttal”** means the defence presented by the Respondent to the rebuttals as defined above.
- **“Researcher’s Test”** shall mean the test explained in the Rules for the Competition.
- **“Scouting”** means to obtain information or evaluate other team’s performance in any manner which is illegal and against the spirit of the Competition.

## VI. MEMORIAL SUBMISSION

### SUBMISSION

- Each team must prepare memorials for both parties, i.e., the petitioner/applicant and the respondent.
- A soft copy of the memorials must be submitted through <https://tinyurl.com/LCDNMCCMEMORIALSUBMISSION> latest by 29th January, 2025.
- The file names of the electronic copies of the Memorials must contain only the team code and the side being represented (P for Petitioner & R for Respondent). e.g., Petitioner Memorial of TC-1 should be named 1P.
- 10 Hard Copies of the Memorial (5 from each side, i.e. Petitioner and Respondent) must be submitted to the administrators at the time of reporting on Friday, 21st February, 2025.
- The hard copies must be identical to the soft copy, else, disqualification would ensue.

### COMPENDIUM

- Compendium means a compilation of cases and other materials referred to in or supporting the written submission that are or may be submitted by a Team at [lcdmcs@uumail.in](mailto:lcdmcs@uumail.in) by 14th February, 2025.
- The Compendium shall only contain the first page of the cited authority along with the relevant pages.

### FORMAT OF MEMORIALS

- Memorials must be drafted in the SAMPLE MEMORIAL FORMAT that can be downloaded from <https://tinyurl.com/2025SAMPLEMEMORIAL>
- The Sample format contains a cover page and all sections that are to be included in the Memorial. Teams are strictly advised to adhere to the same format and any deviation from the sample format shall ensure disqualification.
- The Memorial shall be printed on only one side of A4 size paper, with the following mandatory formatting specifications:
  - 1 inch margin on all sides;
  - Time New Roman typeface with 12 font size; and
  - 1.5 line spacing.
  - The maximum page limit for argument advanced shall be 35 pages.
- Teams shall cite authorities in the Memorial using footnotes by following the SILC MANUAL downloadable from <https://tinyurl.com/SILCNMCC> Explanatory or illustrative footnotes are not allowed. For footnotes, the formatting specifications are:
  - Time New Roman typeface with 10 font size; and
  - Single (1) line spacing.
  - The Memorials shall be spiral bound.
  - The following color scheme shall be followed
  - for the Cover Page of the Memorials: PETITIONER: BLUE & RESPONDENT: RED (The cover pages are already color coded in the sample memorial).



## VI. MEMORIAL SUBMISSION

### EVALUATION OF MEMORIALS

The Memorials shall be adjudged out of total of 100 marks.  
The following are the grounds of adjudication:

SNO.	GROUND	MARKS
1	Knowledge of Law and Facts	20 marks
2	Proper and Articulate Analysis	15 marks
3	Depth and use of research	15 marks
4	Organization and Presentation	15 marks
5	Grammar and Language	10 marks
6	Novelty of Arguments	15 marks
7	Clarity of thought and Originality	10 marks
8	<i>TOTAL</i>	<i>100 MARKS</i>

### PENALTIES

SNO.	GROUND	MARKS
1	Late Submission	2 Marks for every 12 hours delay; disqualification after 48 hours.
2	Incorrect file name	1 Marks per file.
3	Deviation from Sample Memorial Format	2 Marks for each instance.
4	Improper Formatting	2 Marks for each instance.
5	Improper Citations	5 Marks
6	Exceeding page limit in argument section	2 Marks per page

## VI. MEMORIAL SUBMISSION

### QUALIFICATION OF MEMORIALS AND SEEDING

- There shall be a Memorial Elimination Round after the submission and evaluation of the Memorials.
- The top 32 teams shall be selected based on their Memorial scores. Only these 32 teams shall be eligible to participate in the Oral Rounds of the Competition upon payment of the registration fee.
- The Result of the Memorial Knockout Round shall be notified latest by 3rd February, 2025.
- The top 32 teams from the Memorial Elimination Round shall be seeded or ranked based on their memorial scores and thus a Preliminary Seeding Chart shall be prepared for Oral Rounds.
- The Seeding chart shall not be disclosed until the Valedictory Ceremony to maintain the spirit of the Competition. Please note that the result of the memorial elimination round is not in particular order of merit .

### EXCHANGE OF MEMORIALS

- Allocation of sides (Petitioner/Respondent) shall be based on a draw conducted in the presence of any member of the organizing committee concerned with Memorial Exchange. Teams failing to be present during the draw shall be disqualified and no appeal in this regard, to any office, shall be entertained.
- There shall be an exchange of Memorials between the respective opposing teams, by the fixtures as determined by Seeding, before all the rounds of the competition.

## VII. RESEARCHER'S TEST

- The Researchers' Test shall be conducted on Friday, 21st February, 2025. Participation in the Researchers' Test is mandatory for all Teams and failure to participate may result in disqualification subject to the discretion of the administrators.
- In case of Teams with three Members, only the designated Researcher shall write the test and such Researcher shall not be allowed to address the forum during the Oral Rounds. Any Team violating this rule may be disqualified from the Competition.
- In the case of Teams with only two Members, either of those Members may write the test.
- The duration of the Researchers' Test shall be 1 hour. The questions may be subjective or in Multiple Choice Questions or mixed.
- Researchers' Test shall test the knowledge of the laws involved as well as the factual details of the Case and the application of the relevant laws to the circumstances in the moot problem.

## VIII. ORAL ROUNDS - RULES AND GUIDELINES

### ORAL SUBMISSIONS

- The order in which teams shall submit their oral submission throughout the Competition shall be: Counsels for Appellant/Petitioner followed by Counsels for the Respondent.
- The time split between the speakers must be communicated to the Court Masters prior to the commencement of each Round. Once so informed, these timings will not be changed.
- Delay in appearance for a round exceeding five (5) minutes will render disqualification of the team for that round. In such a case, their opponent shall make their oral submissions ex-parte.
- The Compendium (if any) of cited authorities shall be submitted to the Court Masters prior to the oral pleading session. Any further document may be submitted during the proceeding, only on the discretion of the Bench.
- Use of any electronic devices is strictly prohibited during oral rounds.
- For chit passing, the team members may pass written material to the Orator who may be speaking, in a discreet manner without disrupting court proceedings.

### EVALUATION OF ORAL ROUNDS

Each Counsel (orator) shall be marked on a scale of 100.

The following are the grounds on which the adjudication is based on, but not limited to:

SNO.	GROUND	MARKS
1	Knowledge of Law	20 marks
2	Application of law to facts	20 marks
3	Ingenuity and ability to answer questions.	20 marks
4	Use of Authority	15 marks
5	Style, Poise, Courtesy, Demeanor	10 marks
6	Exceeding Time Management and Organization	10 marks
7	Effective Rebuttals	05 marks
8	<i>TOTAL MARKS</i>	<i>100 MARKS</i>

# IX. ORAL ROUNDS - RULES AND GUIDELINES

## ORAL ROUNDS AND TIME DIVISION

The Competition is divided into four rounds:

S.NO	ROUNDS	Time Division (for each team)	One speaker shall reserve not more than
1	Preliminary Round	25 mins	15 mins
2	Quarter- Final Round	35 mins	20 mins
3	Semi - Final Round	45 mins	25 mins
4	Final Round	45 mins	25 mins

### PRELIMINARY ROUND

- There shall be two preliminary rounds, each team shall have to argue from both the sides.
- Time limit for the oral submissions in each round shall be twenty-five (25) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.

### SEMI - FINAL ROUND

- Time limit for the oral submissions shall be forty-five (45) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker may reserve more than twenty-five (25) minutes for his/her oral submissions.

### QUARTER - FINAL ROUND

- Time limit for the oral submissions shall be thirty-five (35) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker may reserve more than twenty (20) minutes for his/her oral submissions.

### FINAL ROUND

- Time limit for the oral submissions shall be forty-five (45) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker may reserve more than twenty-five (25) minutes for his/her oral submissions.

### APPLICABLE TO ALL THE ROUNDS

Only one speaker from each team shall be permitted to rebut/sur-rebut and team shall not reserve more than five (5) minutes for rebuttal or sur-rebuttal; and the sur-rebuttal shall be limited to the rebuttals made by the opponent team.

## X. STRUCTURE OF ORAL ROUNDS

### PRELIMINARY ROUND

Each team will participate in two Preliminary Rounds, representing the petitioners in one round and the respondents in the other. In the Preliminary Rounds, no two teams will compete against each other more than once. The top 8 teams will advance to the Quarter Finals, selected based on their Win-Loss Ratio (the ratio of wins to losses in the Preliminary Rounds) and Total Preliminary Score (the combined score of both speakers in both Preliminary Rounds, excluding memorial scores).

The qualification process for the Quarter Finals is as follows:

1. **Teams with a 2:0 Win-Loss Ratio:** If more than 8 teams achieve a 2:0 ratio, the top 8 of these teams, ranked by Total Preliminary Score, will advance to the Quarter Finals.
2. **Less than 8 teams with a 2:0 Ratio:**
  - All teams with a 2:0 ratio will automatically qualify.
  - Remaining Quarter Final spots will be filled by teams with a 1:1 ratio, ranked by their Total Preliminary Score.
3. **Tiebreaker:** If a tie persists after considering Win-Loss Ratio and Total Preliminary Score, the team with the higher Memorial scores will qualify for the Quarter Finals.

### ADVANCED ROUNDS

- All the advanced rounds will be knock-out round.
- The side on which a Team will be arguing will be decided by a draw of lots with the Teams picking the sides. The matchups will be based on the ranking in the preceding round.
- In case of a tie, the marks obtained in the Memorials will be considered. The Team with the higher score will win.

## XI. SCOUTING

- "Scouting" is not permitted and it shall be deemed to have happened if the Speakers, Researcher, or any other person affiliated with a team is found:
- Witnessing, hearing, observing, etc. the oral submissions in an oral round, except where the oral round is the final round or one in which the team to which he/she is affiliated is participating in;
- Reading a Memorial of a team except where: it is of the team to which he/she is affiliated, or the Memorials have been obtained on account of an exchange of Memorials before a Round of the team to which he/she is affiliated.

## **XII. ACCOMODATION, FOOD AND CONVENANCE**

- Accommodation and Food shall be provided to all teams by the administrators.
- Conenance to and fro from the place of accommodation to the college shall be provided to all the teams. The teams must mandatorily submit their post-memorial registration & travel plan online at by 15th Feburary, 2025 upon confirmation of their selection after the Memorial Elimination round.
- The dates of check-in and checkout are as follows: February 21, 2025, at approximately 12.00 noon and February 24, 2025, until 12.30 noon. Teams must pay extra if they choose to check in earlier or want to stay than the scheduled date.

## **XIII. MISCELLANEOUS**

- Information given to any participant of a team shall be deemed to be communicated to the whole team.
- The copyright in the Memorials submitted by the teams shall vest with the administrators. The acceptance of such vesting is a precondition to participation in the Competition.
- The Administrators reserve the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable period.

# AWARDS

## WINNING TEAM

- **INR 36,000**
- *Individual Trophy to each member*
- *Winning Trophy*
- *1 year SCC Online Subscription*
- *Internships at Saikrishna and Associates*

## RUNNERS-UP

- **INR 25,000**
- *Individual Trophy to each member*
- *Runner Up Trophy*
- *1 month SCC Online Access*

## BEST MEMORIAL

- **INR 9,000**
- *Trophy*
- *1 month SCC Online Access*

## BEST COUNSEL (Male)

- **INR 5,000**
- *Trophy*
- *1 month SCC Online Access*

## BEST COUNSEL (Female)

- **INR 5,000**
- *Trophy*
- *1 month SCC Online Access*

## BEST RESEARCHER

- **INR 5,000**
- *Trophy*
- *1 month SCC Online Access*

*One month SCC Online Access and Certificate shall be awarded to all the participating teams.*



# TIMELINE

for  
9<sup>th</sup> LCD IMCC

Release of Moot Proposition	4th November, 2024
Last Date of Pre-Memorial Registration	27th December, 2024
Last Date For Seeking Clarification	13th January, 2025
Release Of Clarification	16th January, 2025
Last Date of Memorial Submission	29th January, 2025
Memorial Knock Out Results	3rd February, 2025
Post Memorial and Travel form	4th - 8th February, 2025
Last Date of Compendium Submission	14th February, 2025
Inaugural Ceremony	21st February, 2025
Preliminary and Quarter Rounds	22nd February, 2025
Semi Final and Final Round	23rd February, 2025





UTTARANCHAL  
UNIVERSITY  
DEHRADUN

NAAC  
GRADE **A+**



# CONTACT US:

Any queries (other than the Moot Proposition) may be directed to the following persons:

MS. ASHWARYA BANSAL +91 74098 89625  
(CHEIF EXECUTIVE OFFICER, LCDMCS)

MR. ANMOL PRASAD GURUNG +91 95203 59183  
(SECRETARY ADMINISTRATION, LCDMCS)

MS. JYOTI PRATAP +91 73008 76918  
(JOINT CONVENER, LCDMCS)

MS. SOMYA UPADHYAY +91 70170 47090  
(JOINT CONVENER, LCDMCS)



[www.lcdmcs.in](http://www.lcdmcs.in)



[lcdmcs@uumail.in](mailto:lcdmcs@uumail.in)



/lcdmcs\_

Moot Court Society, Law College Dehradun

Moot Court Society, Ground Floor, Law College Dehradun, Uttaranchal University